

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1995
TO BE ANSWERED ON 28.11.2016
LABOUR LAWS FOR OUTSOURCING CENTRES**

**1995. SHRI E.T. MOHAMMED BASHEER:
SHRIMATI KOTHAPALLI GEETHA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it has come to the notice of the Government that Labour laws are not being adhered to at the outsourcing centres of the industrial and commercial institutions across the Country;**
- (b) if so, the details thereof and the action taken by the Government in this regard; and**
- (c) whether the Government proposes to amend the Labour Laws governing such outsourcing centres and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): Labour laws are being adhered in various institutions across the Country. A well-established Central Industrial Relations Machinery (CIRM) is in place to enforce various labour laws in Central Sphere i.e. the Contract Labour (Regulation & Abolition) Act, 1970, the Minimum Wages Act, 1948 etc. The country-wide network of Dy. Chief Labour Commissioners and Regional Labour Commissioners under the control of Chief Labour Commissioner (Central) is mandated to settle the complaints/claims in regard to grievances/complaints arising out of the enforcement of various labour laws. Besides, a grievance redressal mechanism exists in the States/UTs in respect of the grievances pertaining to establishment coming under the State Sphere

For effective implementation of various labour laws, regular inspections are conducted by the Officers of Central Industrial Relations Machinery (CIRM). The details of enforcement in respect of the Contract Labour (Regulation & Abolition) Act, 1970 and the Minimum Wages Act, 1948 for the year 2015-16 is as under:-

Contd..2/-

Particulars	The Contract Labour (Regulation & Abolition) Act, 1970	The Minimum Wages Act, 1948
No. of inspections conducted	10593	8200
No. of irregularities detected	117936	62114
No. of prosecutions launched	3411	1278
No. of convictions	2009	1280

(c): Making improvements by way of amendments in various labour laws is a continuous process.
